

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 11/AM14
SCHEDULED TO BE HELD ON 12.06.2013
(HELD ON 24.06.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. 11/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 12.06.2013 (held on 24.06.2013) under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. 10/AM14 held on 05.06.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-48	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Deferred
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: Fixation of adhoc norms for the export product "Extruction Coated

Thermal BOPP Film"

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.05.2013. Comments awaited from D/o C&PC. Hence, it was decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for four weeks.

Case No. A-49	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Deferred
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. Comments awaited from D/o C&PC. Hence, it was decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for four weeks.

Case No. A-50	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Approved
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: Fixation of adhoc norms for the export product “GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)”.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2011-PC.II dated 28.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
GRP Pipes & Fittings	1 kg	1. Glass Fibre Chop Roving/Assembled Roving/Direct Roving/Hoop Roving /Grade/Tax – 600/2400/4800	0.2692 kg
		2. Polyester Resin/Resin Liner/Resin Structure	0.2958 kg
		3. Methyl Ethyl Ketone Peroxide – MEKP M-50/M-60/AAP/ BUTANOX M-60/ANDONOX FC-100/ANDONOX SHP-40/KP-9	0.0054 kg
		4. Cobalt / Accelerator N-51P	0.0005 kg
		5. Surface Mat/Surface Veil/Glass Fiver Thin Sheets (Voilets)/Tissue Mat	0.0025 kg

Case No. A-51	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00058/AM13/DES-VII	Status: Deferred
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 0310692366 dated 26.04.2012	RLA F. No. 03/95/040/00023/AM13	

Request: Fixation of adhoc norms for the export product “Polypropylene Woven Fabrics / Leno Bags PP Granules 450 MT, Relevant U/V Satbilser Masterbatch 9 MT. Conductive Black 6.55 MT”

Decision: A copy of Representation has been forwarded to D/o C&PC on 10.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-52	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00059/AM13/DES-VII	Status: Deferred
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 0310692364 dated 26.04.2012	RLA F. No. 03/95/040/00022/AM13	

Request: **Fixation of adhoc norms for the export product “P.P.Woven Fabrics Laminated /Coated PP Granules 464 MT, PP Granules Coating 336 MT, Relevant U /V Satbiliser Masterbatch 9 Mt,Conductive Black 7.5 MT”**

Decision: A copy of Representation has been forwarded to D/o C&PC on 10.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-53	SHAILY ENGINEERING PLASTIC LTD.	HQ F. No. 01/87/050/00310/AM06/DES-VII	Status: Deferred
NC No.: 11/AM14 Dated: 24.06.2013	Adv. Lic. No. 3410013652 dated 16.06.2005	RLA F. No. 34/24/040/00055/AM06	

Request: **Amendment in the description of Export Item and Import item.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 14.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

ONLINE CASES

Case No.: 8/3/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved
HQ File :01/87/050/00011/AM14/	RLA File :03/95/040/00673/AM11/	Lic.No/Date:0310625973 11.04.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39061090	62/0- BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 46+/-1% STABILISED BY EMULSIFIERS [PIDICRYL 2002 / PIDICRYL P76]	240000.000	K.G	13086000.00	290800.00 US Dollars
				Total	13,086,000.00	290,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	BUTYL ACRYLATE	53376.000	K.G	7,120,358.00	154,790.40 US Dollars	0.00	Value & Qty
2	29025000	STYRENE	51192.000	K.G	2,354,832.00	51,192.00 US Dollars	0.00	Value & Qty
3	29241900	ACRYLAMIDE	2232.000	K.G	316,230.00	6,874.56 US Dollars	0.00	Value & Qty
				Total	9,791,420.00	212,856.96		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 18/87-ALC1/2010 dated

04.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate and Styrene Monomer Copolymer Emulsion having Solids 46+/-1% stabilized by emulsifiers (Pidicryl 2002/Pidicryl P76)	1 kg	1. Butyl Acrylate	0.2224 kg
		2. Styrene	0.2133 kg
		3. Acrylamide	0.0093 kg

2	Case No.: 12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 13.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.: 2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/91/2012-PC.II dated 11.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence,			

the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Rejected
HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40021100	64/0- LATEX(Total wt. 76500Kgs)	107000.000	Sq. meter	20191254.00	360880.00 US Dollars		
				Total	20,191,254.00	360,880.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	55162110	FABRICS GSM 100 TO 150 +/-10% (POLYESTER / VISCOSE - 45/55 WIDTH 67" +/-10%)	56700.000	Meter	3,274,425.00	58,524.00 US Dollars	785,862.00	Qty
2	40021100	LATEX LIPOLAN 2610 F	76513.000	K.G	10,520,606.00	188,036.00 US Dollars	2,524,945.00	Qty
3	39100000	FLUIDO RHODORSIL 41 V, 065	3826.000	K.G	1,251,302.00	22,365.00 US Dollars	300,312.00	Qty
4	34031900	EUROMAAT Ts	11477.000	K.G	1,262,473.00	22,564.00 US Dollars	302,993.00	Qty
				Total	16,308,806.00	291,489.00		

Decision: A D/L dated 15.01.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 29.01.2013, 12.03.2013 and 23.05.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:2/40/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Rejected
HQ File :01/87/050/00329/AM13/	RLA File :03/94/040/00585/AM13/	Lic.No/Date:0310712954 17.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069010	62/0- INDOFIL AC- 261(ACRYLIC EMULSION)	150000.000	K.G	11908125.00	217500.00 US Dollars
				Total	11,908,125.00	217,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161400	METHYL METHACRYLATE	40800.000	K.G	5,584,500.00	102,000.00 US Dollars	1,457,804.00	Value & Qty
2	29161310	GLACIAL METHA ACRYLIC ACID	1200.000	K.G	197,100.00	3,600.00 US Dollars	51,452.00	Value & Qty
3	29161210	BUTYL ACRYLATE	33000.000	K.G	4,516,875.00	82,500.00 US Dollars	1,179,106.00	Value & Qty
				Total	10,298,475.00	188,100.00		

Decision: A D/L No. 46011/03/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by

Reminder from DGFT on 06.03.2013 and 23.05.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Rejected
HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39042190	63/0- PVC RIGID COMPOUND	550.000	M.T	33605000.00	611000.00 US Dollars
				Total	33,605,000.00	611,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	529.595	M.T	27,671,339.00	503,115.00 US Dollars	6,323,765.00	Value & Qty
2	38123090	STABLIZER	1.100	M.T	786,500.00	14,300.00 US Dollars	162,048.00	Value & Qty
3	29157020	LUBRICANT	0.550	M.T	60,500.00	1,100.00 US Dollars	12,465.00	Value & Qty
4	29157090	FLOW PROMOTER	1.705	M.T	225,060.00	4,092.00 US Dollars	46,371.00	Value & Qty
5	39013000	IMPACT MODIFIER	1.870	M.T	246,840.00	4,488.00 US Dollars	50,858.00	Value & Qty

6	28365000	CALCIUM CARBONATE	22.330	M.T	171,941.00	3,126.00 US Dollars	35,427.00	Value & Qty
7	32061900	COLOURING PIGMENT	0.110	M.T	24,200.00	440.00 US Dollars	4,987.00	Value & Qty
				Total	29,186,380.00	530,661.00		

Decision: A D/L No. 46011/132/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 29.01.2013, 28.03.2013 and 23.05.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.: 1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved
HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39011010	62/0- Filled Polyethylene Compound (Filler Content 70%) THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY NC, NEW DELHI.	200000.000	K.G	6688000.00	128000.00 US Dollars
				Total	6,688,000.00	128,000.00
	ITCHS				Total exemption from Customs	Limiting Factor

Sl.No.	Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Value/Qty/Value & Qty	(Value/Qty/Value & Qty)
1	39011010	Liner Low Density Polyethylene	61800.000	K.G	5,731,563.75	109,695.00 US Dollars	1,678,201.87	Value & Qty
				Total	5,731,563.75	109,695.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/114/2006-PC.II dated 07.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filled Polyethylene Compound (containing 70+/-1% Calcium Carbonate and 30+/-1% LLDPE)	1 kg	Liner Low Density Polyethylene Granules	0.3090 kg

8	Case No.:20/50/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00444/AM13/	RLA File :03/94/040/00879/AM13/	Lic.No/Date:0310722089 28.01.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/35/2008-PC-II, dated 29.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.6.2013. Comments awaited from D/o C&PC.			

Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:11/87-ALC1/2013	Status: Deferred
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9			24.06.2013	
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:10.07.2013
Decision: A copy of application was forwarded to D/o C&PC on 15.02.2013, 26.04.2013 and 14.05.2013. Comments awaited from D/o C&PC.				

10	Case No.:17/50/87-ALC1/2012	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00441/AM13/	RLA File :30/24/040/00050/AM13/	Lic.No/Date:3010091871 14.02.2013	Defer Date:10.07.2013
	Decision: A D/L was issued by DIPP to firm on 09.04.2013. This was followed by Reminder from DGFT on 25.04.2013 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

11	Case No.:3/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00459/AM13/	RLA File :03/94/040/00251/AM13/	Lic.No/Date:0310724980 20.02.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:4/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00460/AM13/	RLA File :03/94/040/00258/AM13/	Lic.No/Date:0310724974	Defer Date:10.07.2013

- 12 **Decision:** A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

13	Case No.: 31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:10.07.2013
	Decision: A copy of application was forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

14	Case No.: 25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:10.07.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.: 6/7/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved
	HQ File :01/87/050/00018/AM14/	RLA File :03/94/040/01096/AM13/	Lic.No/Date:0310729192 22.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39019090	63/0- Polyethylene Compound Semiconducting Compound - THERMOPLASTIC	100.000	M.T	14363000.00	265000.00 US Dollars
				Total	14,363,000.00	265,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	Low Density Polyethylene (LDPE) Granules	36.280	M.T	3,001,263.00	54,420.00 US Dollars	150,063.15	Value & Qty
2	39019090	Ethylene Alpha Olefin Copolymer (Tafmer DF 270) or Polyolefin Elastomer	33.410	M.T	3,500,866.85	63,479.00 US Dollars	175,043.34	Value & Qty
3	28030010	Carbon Black	33.410	M.T	3,500,866.85	63,479.00 US Dollars	175,043.34	Value & Qty
4	29309099	Antioxidant	1.900	M.T	1,047,850.00	19,000.00 US Dollars	78,588.75	Value & Qty
				Total	11,050,846.70	200,378.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/64/2009-PC.II dated 28.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound – Semi conducting compound – Thermoplastic	1 kg	1. LDPE Granules	0.3524 kg
		2. Ethylene Alpha Olefin Copolymer (Tafmer DF 270) or Polyolefin Elastomer	0.3246 kg
		3. Carbon Black	0.3246 kg
		4. Antioxidant	0.0184 kg

Case No.: 11/7/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved
HQ File :01/87/050/00023/AM14/	RLA File :03/95/040/00969/AM13/	Lic.No/Date:0310729585 26.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076010	63/0- Polyester Chips (Textile grade) PTA Route	10000.000	M.T	823500000.00	15000000.00 US Dollars
				Total	823,500,000.00	15,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	8267.140	M.T	365,362,118.73	6,655,047.70 US Dollars	115,164,203.39	Qty
2	29152100	Acetic Acid	858.300	M.T	21,675,508.20	394,818.00 US Dollars	5,659,692.99	Qty
3	38159000	Catalyst T8P	0.850	M.T	2,099,925.00	38,250.00 US Dollars	548,311.52	Qty
4	29152300	Cobalt Acetate	12.870	M.T	7,165,961.95	130,527.54 US Dollars	1,871,104.67	Qty
5	29152930	Manganese Acetate	39.480	M.T	2,991,083.76	54,482.40 US Dollars	781,002.02	Qty
6	28111990	Hydro Bromic Acid	3.430	M.T	169,476.30	3,087.00 US Dollars	44,251.96	Qty
7	28151190	Sodium Hydrooxide	68.660	M.T	376,943.40	6,866.00 US Dollars	98,423.71	Qty
8	27101990	Furnance Oil/ Heavy Fuel	875.460	M.T	4,806,275.40	87,546.00 US Dollars	1,254,966.80	Qty

9	29051100	Methanol	19.740	M.T	403,146.07	7,343.28 US Dollars	105,265.49	Qty
10	27101290	Naphtha	5460.500	M.T	296,783,635.50	5,405,895.00 US Dollars	75,245,412.97	Qty
11	27101290	Naphtha	75.000	M.T	4,076,325.00	74,250.00 US Dollars	1,033,496.20	Qty
12	28258000	Antimony Trioxide	3.800	M.T	2,951,973.00	53,770.00 US Dollars	770,789.81	Qty
13	28230010	Titanium Dioxide	30.000	M.T	5,308,281.00	96,690.00 US Dollars	1,386,045.51	Qty
14	28151200	Caustic Soda Flakes	0.100	M.T	1,921.50	35.00 US Dollars	501.72	Qty
				Total	714,172,574.81	13,008,607.92		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 30.05.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Chips (Textile grade) PTA Route	1 MT	1. Reformate	0.826714 MT
		2. Acetic Acid	0.085830 MT
		3. Catalyst T8P	0.000085 MT
		4. Cobalt Acetate	0.001287 MT
		5. Manganese Acetate	0.003948 MT
		6. Hydro Bromic Acid	0.000343 MT
		7. Sodium Hydroxide	0.006866 MT
		8. Methanol	0.001974 MT
		9. Naphtha	0.553550 MT
		10. Antimony Trioxide	0.000380 MT
		11. Titanium Dioxide	0.003000 MT
		12. Caustic Soda Flakes	0.000010 MT

Case No.: 12/7/87-ALC1/2013	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved
HQ File :01/87/050/00024/AM14/	RLA File :03/95/040/01051/AM13/	Lic.No/Date:0310730061 02.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39174000	63/0- Rigid PVC Fittings	1500.000	M.T	109674000.00	2031000.00 US Dollars
				Total	109,674,000.00	2,031,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC Resin	1428.900	M.T	92,592,720.00	1,714,680.00 US Dollars	19,583,731.00	Qty
2	28365000	FILLER [Calcium Carbonate]	24.000	M.T	1,944,000.00	36,000.00 US Dollars	411,164.00	Qty
3	32061190	Titanium Dioxide	10.050	M.T	814,050.00	15,075.00 US Dollars	172,175.00	Qty
				Total	95,350,770.00	1,765,755.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 49/87-ALC1/2010 dated 09.03.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rigid PVC Fittings	1 MT	1. PVC Resin	0.9526 MT
		2. Filler (Calcium Carbonate)	0.0160 MT
		3. Titanium Dioxide	0.0067 MT

18	Case No.:7/3/87-ALC1/2013	Party Name:GARWARE ELASTOMERICS LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00010/AM14/	RLA File :31/83/040/00218/AM13/	Lic.No/Date:3110057827 05.04.2013	Defer Date:10.07.2013
	Decision: A copy of application was forwarded to DIPP on 30.05.2013. Comments awaited from DIPP.			

	Case No.:13/9/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Approved		
	HQ File :01/87/050/00058/AM14/	RLA File :07/24/040/00529/AM13/	Lic.No/Date:0710094813 15.04.2013	Defer Date:		
	Application: Request is for adhoc norms for following:					
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 42.463 MT	45.025	M.T	5178051.20	95536.00 US Dollars

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							Total	5,178,051.20	95,536.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	39042110	PVC RESIN	42.463	M.T	2,552,599.55	46,284.67 US Dollars	736,476.00	Value & Qty	
				Total	2,552,599.55	46,284.67			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2013 dated 10.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

20	Case No.:14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524 30.04.2013	Defer Date:10.07.2013
	Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

21	Case No.:15/9/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00060/AM14/	RLA File :08/24/040/00037/AM14/	Lic.No/Date:0810120634	Defer Date:10.07.2013

		01.05.2013	
Decision: A copy of application was forwarded to D/o C&PC on 30.05.2013. Comments awaited from D/o C&PC.			

22	Case No.:16/9/87-ALC1/2013	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00061/AM14/	RLA File :05/24/040/00441/AM13/	Lic.No/Date:0510353043 02.05.2013	Defer Date:10.07.2013
	Decision: A copy of application was forwarded to D/o C&PC on 30.05.2013. Comments awaited from D/o C&PC.			

23	Case No.:12/9/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:11/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00057/AM14/	RLA File :02/24/040/00008/AM14/	Lic.No/Date:0210189474 08.05.2013	Defer Date:10.07.2013
	Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
